

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 8

**C.P.(IB)1664/MB/2019**

CORAM:

SH. PRABHAT KUMAR  
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **Rajesh Vaishnav**

**Vs.**

**W B Engineers International Private  
Limited**

*Appearance (via video-conference):*

For the Financial Creditor : None present  
For the Corporate Debtor : Adv. Jay Devkar

Section 9 of Insolvency and Bankruptcy Code, 2016

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**ORDER**

The matter is taken up through Virtual Hearing (VC). None present for the Operational Creditor. Ld. Counsel Mr. Jay Devkar, for the Corporate Debtor is present and seeks time to file and place on record Affidavit in Reply. Record reveals that the matter was listed on Board on various occasions; however, the same could not be called out for want of time.

Today, the Ld. Counsel for the Corporate Debtor requested for further time for the same purpose. It is to be noted that the Petition is of the year 2019 and till date the Affidavit in Reply has not yet been filed by the Corporate Debtor. In that view of the matter, we are not inclined to grant further time to the Corporate Debtor to file and place on record Affidavit in Reply; hence, their request is rejected and their right to file and place on record Affidavit

in Reply is forfeited. List this matter on Board on 24.04.2023, under the caption "either for appearance of the Operational Creditor or for passing dismissal Order of the Company Petition.

**Sd/-**

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PRABHAT KUMAR  
Member (Technical)

H. V. SUBBA RAO  
Member (Judicial)

10.03.2023  
*Vedant*